

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.413 of 2019

IN THE MATTER OF:

**Regional Provident Fund Commissioner-I,
Tirunelveli**

...Appellant

Versus

Gopalsamy Ganesh Babu & Ors.

...Respondents

Present:

For Appellant: Shri Subhash C. Gupta, Advocate

**For Respondents: Shri R. Vidya Shankar and Shri B. Rajunath,
Advocates (Respondent No.2)**

O R D E R

06.08.2019 Counsel for the Appellant submits that the amount has been deposited by the Resolution Applicant. The Appeal has become infructuous.

In the circumstances, no further orders are required to be passed. The Appeal stands disposed of being infructuous.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/sk